

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)...../2005

CC 2630/2005

(From the judgement and order dated 30/09/2004 in MAC No. 298/2004 of The HIGH COURT OF DELHI AT N. DELHI)

ORIENTAL INSURANCE CO. LTD.

Petitioner(s)

VERSUS

DEEPA KAPOOR & ORS.

Respondent(s)

With I.A. 1 (c/delay in filing SLP)

Date: 28/10/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARIJIT PASAYAT

HON'BLE MR. JUSTICE ARUN KUMAR

For Petitioner(s)

Mr. Santosh Paul, Adv.

Mr. Rajeev Sharma, Adv.

Mr. A.K.Rao, Adv.

Ms. Mitali Mandal, Adv.

Ms. Shweta Gupta, Adv.

Mr. M.J. Paul, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

Issue notice.

Subject to deposit of Rs. 15,00,000/- (Rupees Fifteen lakhs only)

with the

concerned Motor Accident Claims Tribunal within four weeks, there shall be stay of

realisation of the balance amount. On the amount being deposited the same shall

be permitted to be withdrawn on furnishing such security to the satisfaction of

Motor Accident Claims Tribunal as may be fixed by it.

(Shashi Sareen)  
y Aggarwal)

(Vija

Court Master  
t Master

Cour